

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Un-numbered Competition Appeal (AT) No. \_\_\_/2018**  
**(F.No.31/08/2018/NCLAT/UR/61**

**In the matter of:**

Lahs Green India Pvt. Ltd. & Anr. .... Appellants

Versus

Competition Commission of India & Ors. .... Respondents

Appearance: Shri Akshay Joshi, Advocate for the Appellants.

**12.09.2018**

Heard learned Lawyer appearing for the Appellants and perused the report of the Office.

2. As per report of the Office, the Appellants have not produced the original Board Resolution, rather, he attached the photocopy of the Board Resolution.

3. Learned Lawyer appearing for the Appellants submitted that he has mentioned in the defect sheet that the original Board Resolution has already been filed in Competition Appeal (AT) No.49/2018 and he has also filed a letter stating all these facts.

4. In the light of submissions made on behalf of the learned Lawyer appearing for the Appellants, when I have gone through the case record of Competition Appeal (AT) No.49/2018, then I found that the original Board Resolution is attached in that case record.

5. So, considering these facts, defect No.1 as pointed out by the Office is hereby ignored.

6. Let the case be listed before the Hon'ble Bench on 13.09.2018 for hearing.

(Abni Ranjan Kumar Sinha)  
Registrar

Dictated and corrected by me.

(Abni Ranjan Kumar Sinha)  
Registrar